

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH

(IB)-181(PB)/2017

IN THE MATTER OF:

M/s. Energo Engineering Projects Ltd.

..PETITIONER

Vs.

M/s. Wellman Wacoma Ltd.

... RESPONDENT

SECTION :

Under Section 9 of IBC

Order delivered on 17.8.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner

: Mr. Pankaj Jain, Advocate
Mr. Ankit Kohli , Advocate


For the Respondent

: Mr. K. Datta, Advocate
Mr. Hemant Sharma, Advocate

ORDER

Learned Counsel for the parties are present. Ld. Counsel for the petitioner was heard at length in relation to Insolvency Resolution Process of the Corporate Debtor in (IB)-160 (ND)/2017.

Due to paucity of time and at the request of the parties, the matter is adjourned to 18.8.2017.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
17.8.2017